

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court of Judicature at Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.167810/2021-EXEMPTION FROM FILING O.T.)

Date : 03-08-2023 This matter was mentioned today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Ms. Shreya Bhojnagarwala, Adv. (mentioned by)
Ms. Parul Shukla, AOR

For Respondent(s)

Mr. Krishnanand Pandeya, AOR

M/s. Dharmaprabhas Law Associates, AOR

UPON mentioning, the Court made the following
O R D E R

Upon mentioning, the matter is taken on Board.

Let the matter not be deleted from the date already notified
i.e., 11.09.2023.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR